

ITEM NO.1501 - 1508 Court 5 (Video Conferencing) SECTION PIL-W
(For Judgment)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).804/2020

MADRAS BAR ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

WITH

MA 1058/2020 IN w.P.(C)No.640/2017

MA 1152/2020 in W.P.(C) No.279/2017

W.P.(C) No.867/2020

W.P.(C) No.1431/2019

T.P.(C) Nos.905-915/2020

C.A.Nos.3505-3506/2020 @ SLP(C)9587-9588/2020

T.P.(C) Nos.1356-1360/2020 @ Diary No.18900/2020

MA 1481/2020 in W.P.(C) No.279/2017

W.P.(C) No.995/2020

W.P.(C) No.991/2020

MA 1654/2020 in W.P.(C) No.279/2017

W.P.(C) No.1085/2020

MA 1811/2020 in W.P.(C) No.279/2017

C.A. No.3598/2020

Date : 27-11-2020 These matters were called on for pronouncement of judgment today.

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Hon'ble Mr.Justice L.Nageswara Rao pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr.Justice Hemant Gupta and Hon'ble Mr.Justice S.Ravindra Bhat.

Permission to file Transfer Petitions allowed.

The Writ Petitions, Transfer petitions, Civil Appeals and all the applications are disposed of in terms of the Signed Reportable Judgment.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master

(Signed reportable judgment is placed on the file)